

**AMENDMENT TO DELHI MOTOR VEHICLES
RULES**

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of Notification No. F. 12/46/60-Transport published in Delhi Gazette dated the 27th September, 1962, making certain further amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, see No. LT-751/63].

**ANNUAL REPORTS OF AIR-INDIA AND
INDIAN AIRLINES CORPORATION**

Shri Mohiuddin: I beg to lay on the Table—

(i) a copy each of the following Reports under sub-section (2) of section 37 of the Air Corporations Act, 1953:—

(a) Annual Report of the Air-India for the year 1961-62; [Placed in Library, see No. LT-752/53].

(b) Annual Report of the Indian Airlines Corporation for the year 1961-62; [Placed in Library, see No. LT-753/63].

(ii) a copy of Annual Accounts of the Air-India for the year 1961-62 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library, see No. LT-754/63].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Patiabhi Raman): I beg to lay on the Table a

copy each of the following Notifications:—

(i) SO. No. 3792 dated the 13th December, 1962 issued under section 1 of the Employees' Provident Funds (Amendment) Act, 1962;

(ii) SO. No. 3793 dated the 13th December, 1962 issued under section 6 of the Employees' Provident Funds Act, 1952;

(iii) The Employees' Provident Funds (Sixteenth Amendment) Scheme, 1962 published in Notification No. GSR. 1807 dated the 29th December, 1962 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, see No. LT-755/63].

CEMENT (QUALITY CONTROL) ORDER

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): I beg to lay on the Table a copy of the Cement (Quality Control) Order, 1962 published in Notification No. SO. 3595/ECA/2/62 dated the 1st December, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-756/63].

12.07 hrs.

ESTIMATES COMMITTEE

NINTH AND TENTH REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

(i) Ninth Report relating to action taken by Government on the recommendations contained in the Seventy-third Report of the Estimates Committee (Second Lok Sabha)

Notice

on the Ministry of Finance (Department of Expenditure)—Preparation of Budget Estimates of Public Undertakings and Presentation of their Annual Reports and Accounts to Parliament.

- (ii) Tenth Report relating to action taken by Government on the recommendations contained in the Hundred and sixteenth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Transport and Communications (Department of Transport)—Hindustan Shipyard Limited.

12.07½ hrs.

ADMINISTRATORS-GENERAL BILL

REPORT OF SELECT COMMITTEE

Shri Khadilkar (Khed): I beg to present the Report of the Select Committee on the Bill to consolidate and amend the law relating to the office and duties of Administrator-General.

12.08 hrs.

RE: CALLING-ATTENTION-NOTICE

श्री भू० ना० मंडल (सहरसा): एक कार्लिंग अटेंशन मोशन कल में ने दिया था उस के बारे में इनफारमेशन की जरूरत थी।

अध्यक्ष महोदय : मैंने आप से और दूसरे माननीय सदस्यों से कहा है कि जो कोई इनफारमेशन लेनी हो मुझ से आ कर लें। यहां न इस तरह शुरू करें।

श्री भू० ना० मंडल : उम के बारे में डिस्पोजल की कोई बात नहीं कही गई है।

अध्यक्ष महोदय : मैं अभी आप को इतना दे दूंगा।

12.08½ hrs.

MOTION RE: COLOMBO CONFERENCE PROPOSALS—contd.

Shri U. M. Trivedi (Mandsaur): May I make a submission? I had given notice of a privilege motion, and I have been told that the delivery of this motion to you was a little late. May I request you to suspend the relevant rule?

Mr. Speaker: I shall just look into it. If it was late, that is to be considered on the next day. Since there is no next day, I shall look into it and I can bring it up later in the day, if I think that it can be brought up.

श्री राम सेवक यादव (बागबंकी) :

अध्यक्ष महोदय, मेरा यह निवेदन है कि कल प्रधान मंत्री ने राज्य सभा में कहा कि लोक सभा ने ८ मितम्बर की अनुमति दे दी है। यह असत्य है और मैंने इस पर प्रिविलेज मोशन दिया था कि यह हाउस का अपमान है।

अध्यक्ष महोदय : जो कुछ प्राइम मिनिस्टर साहब ने वहां कहा हो उस का मुझे यहां नोटिस लेने की जरूरत नहीं। आज जो वह यहां कहने जा रहे हैं उस का नोटिस लिया जा सकता है।

Shri Priya Gupta (Katihar): On a point of order. The Prime Minister is equally responsible to this House and to the other House. The Prime Minister is the complete Prime Minister of this House and the other House.

Mr. Speaker: Under what rule or law is this point of order being raised? May I know that? Where is the violation of any particular rule?

Shri Priya Gupta: The Prime Minister is the complete Prime Minister of a Government comprising of this House and the other House.